GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:593
ANSWERED ON:03.08.2011
FREE/CONCESSIONAL PASSES
Patasani Dr. (Prof.) Prasanna Kumar;Ray Shri Rudramadhab

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of free/concessional passes admissible to pilots and other employees of Alliance Air, Air India and Indian Airlines in one year, cadre-wise;
- (b) the members of family for which these free passes/ concessional tickets can be availed;
- (c) the reasons for permitting such liberties to the employees of loss-making organization;
- (d) whether the Government proposes to extend these LTCs to employees of Ministry of Civil Aviation and other Government employees; and
- (e) if so, the steps proposed to be taken by the Government to have unified LTC rule for the Central Government and PSUs employees?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a), (b) and (c): The grant of air passages to the employees of erstwhile Air India and Indian Airlines is governed by the respective Passage Regulations. The number of free/concessional passages provided varies with the number of years of service. The details of these passages along with family members covered under the scheme are given in the Annexure. The details in respect of Alliance Air are being collected.
- (d): No, Madam.
- (e): There is no proposal to have unified LTC Rules for central, state and PSU employees.